

**Government of Jammu And Kashmir**  
**Department of Food, Civil Supplies and Consumer Affairs**  
**Civil Secretariat, J & K Jammu**

**Notification**  
Jammu, the 31<sup>st</sup> July, 2020.

**S.O.241.**-In pursuance of sub-clause (1) of clause 3 of the Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobile) Order, 2000, the Government of Jammu and Kashmir hereby makes the following order:-

- 1. Short title and commencement:-**(1) This order may be called the 'Jammu and Kashmir Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobile) Licensing Order, 2020'.  
(2) This order shall come into force from the date of its publication in the official Gazette.
  
- 2. Licensing authority:-** For the purpose of sub-clause (1) of clause 3 of the Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobile) Order, 2000, the Director, Food, Civil Supplies and Consumer Affairs Jammu/Kashmir shall exercise the powers and functions of licensing authority within their respective territorial jurisdiction.
  
- 3. Procedure for issuance of license :-** (1) The licensing authority shall issue the license to a desirous person dealing with the product on prescribed format appended herewith as Schedule-II.  
  
(2) On Receipt of an application accompanying the requisite fee for fresh license, as prescribed in the schedule I of this order, the licensing authority shall dispose of the application within a period of one Month.

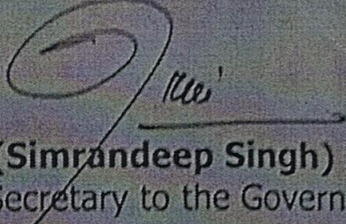
(3) Every license shall be issued in the format prescribed under schedule III of this order subject to the condition mentioned therein or such other conditions as may be prescribed by the Central or Jammu & Kashmir Government from time to time.

- 4. Filing of End use certificate:-** (1) For the purpose of sub-clause (3) of Clause 3 of the Solvent, Raffinates and Slop (Acquisition, Sale, Storage and Prevention of use in Automobile) Order, 2000, the end-use certificates and the particulars regarding customer-wise sales shall be furnished to the licensing authority of respective divisions with a copy to the State Level Co-ordinator of the Oil Industry for information.
- (2) For the purpose of sub-clause (4) of clause 3 of the Solvent, Raffinates and Slop (Acquisition, Sale, Storage and Prevention of use in Automobile) Order, 2000, the end use certificates shall be filed before the concerned licensing authority on a quarterly basis with a copy to the State Level Co-ordinator of the Oil Industry for information.
- 5. Period of license:-** Every license issued under this order, unless previously suspended, or cancelled shall be valid for a two years from the date of issuance and thereafter shall be renewed for two years on each occasion on an application made by a licensee to the licensing authority which shall be made before the expiry of the validity period of license alongwith fee prescribed under schedule I of this order.
- 6. Authorization for Search & Seizure:-** For the purpose of sub-clause (1) of clause 4 of the Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobile) Order, 2000, other than the

officers mentioned therein, the Officers of Food, Civil Supplies and Consumer Affairs Department not below the rank of Assistant Director Food, Civil Supplies and Consumer Affairs are also hereby authorized to conduct search and seizure under the Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobile) Order, 2000, in their respective territorial jurisdiction.

- 7. Maintenance of Accounts and Register:-** (1) The Licensee shall maintain such books, accounts and other records relating to the receipt and dispatch of the products and shall submit to the licensing authority a true and correct copy of return of stocks, receipts and deliveries of the said products at the close of each month.
- (2) The licensee shall cooperate with the licensing Authority or other officers authorized under clause 6 of this order, for inspection of stock and account at the shop(s) or other place(s) used by him for the storage and supply of the products.
- 8. Penalty:-** On contravention of any of the conditions of the license either by the licensee or his agent or servant of any other person who can reasonably be presumed to have been acting on his behalf, will render the license liable to be cancelled or suspended without prejudice to any other action that may be taken against the licensee.
- 9. Repeal and Savings :** - (1) The guidelines issued vide SRO-118 dated 3<sup>rd</sup> October 2003 and any order issued in this behalf are hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken or purported to have been done or taken under the notification/orders are hereby repealed shall, in so far as they are not inconsistent with the

provisions of this order, be deemed to have been done or taken under the corresponding provisions of this order.

  
(Simrandeep Singh) IAS  
Secretary to the Government

NO:- CAPD/Legal/87/2016

Dated: 31-07-2020

**Copy to the :-**

1. Joint secretary(J&K), Ministry of Home Affairs, Government of India
2. Secretary, Department of Law Justice and Parliamentary Affairs (W7SC).
3. Divisional Commissioner Jammu/Kashmir.
4. Chairman, J&K State Pollution Control Board.
5. All Deputy Commissioners \_\_\_\_\_.
6. Director, FCS&CA Jammu/Kashmir.
7. Director Industries and Commerce Jammu/Kashmir.
8. Controller, Legal Metrology Department
9. State Level Coordinator, IOCL, Rail Head, Jammu.
10. OSD to the Hon'ble Advisor(F) for Department of Food, Civil Supplies & Consumer Affairs for kind information of the Hon'ble Advisor.
11. Private Secretary to Commissioner/Secretary to Government, General Administration Department.
12. Private Secretary to Secretary to the Government, Department of FCS&CA for information of the Secretary.
13. Stock file (W2SC).
14. Incharge Website, Dep'tt. of FCS&CA.

## SCHEDULE- I

The fee prescribed below shall be chargeable in respect of each licence, namely:-

(a) For issue of a licence to:

- |      |            |       |            |
|------|------------|-------|------------|
| (i)  | Wholesaler | ..... | Rs,1,000/- |
| (ii) | Retailer   | ..... | Rs, 500/-  |

(b) For renewal of licence to:-

- |      |            |       |           |
|------|------------|-------|-----------|
| (i)  | Wholesaler | ..... | Rs,500/-  |
| (ii) | Retailer   | ..... | Rs, 250/- |

**SCHEDULE-II**

**FOR ISSUE OF LICENCE IN TERMS OF SOLVENT RAFFINATE & SLOP  
(ACQUISITION, SALE, STORAGE AND PREVENTION OF USE IN  
AUTOMOBILES) ORDER-2000**

**APPLICATION FORM.**

To

(Licensing Authority)

1. Name of the Applicant.
2. Type of firm (strike out whichever is not applicable)
- 2a. Public Limited Company/Private Limited Company/Partnership firm/Proprietorship firm/Other.

2b. Trader/Processor/Manufacturer/Consumer/others.

3. Address.

3a. Registered office:- \_\_\_\_\_

3b. Storage point(s):- \_\_\_\_\_

4. Names, addresses, telephone numbers of Director/Partners/Proprietor(s)

S.NO.	Name	Office		Residence	
		Address	Telephone	Address	Telephone

5. Industry Registration/License Details

Registration License Number	Date of issue	Valid upto	Issuing Authority

6. Sale Tax Registration Details:-

6a. State Sales Tax

Registration number	Date of issue	Valid upto	Issuing authority

6b. Central Sales Tax

Registration number	Date of issue	Valid upto	Issuing authority

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7. Explosives license Details

License number	Date of issue	Valid upto	Storage capacity licensed (in kiloliters)

8. Details of Storage

Location	Solvent\Raffinate\Shop	Tank Number	Capacity (in kiloliters)

9. Use of Solvent/Raffinate/Slop for which the license is required

1. \_\_\_\_\_
2. \_\_\_\_\_
3. \_\_\_\_\_

10.a Quantities of Solvent/Raffinate/Slop for which license is applied for

Solvent/Raffinate/Slop	Quantity in Kilolitres

10b. Material balance for which Solvent/Raffinate/Slop is/ are required.

I. Process \_\_\_\_\_ (ATTACH DETAILS) \_\_\_\_\_

II. Material balance of each unit of Solvent/Raffinate/Slop Consumed (to be given for each Separately)

End Products	Production
Product A	.....%
Product B	.....%
.....	.....%
.....	.....%
Wastage	.....%
Total	100

DECLARATION

Certified that the above information is true to the best of my knowledge and belief and the information as annexure and statements accompanying this application are correct, complete and truly stated, and if any statement made herein is found to be incorrect, I shall be liable for action under the provisions of law.

Date;-----

Signature;-----

Place;-----

Name;-----

**SCHEDULE- III**

FORMATE IN WHICH THE LICENCE SHALL BE ISSUED BY THE LICENSING AUTHORITY

1. Name of trader/ processor/ manufacturer/ consumer/others  
(strike out whichever is not applicable)
2. Type of Firm(Strike out whichever is not applicable)  
Public Limited Company/Private Limited Company/Partnership firm/Proprietorship firm

ADDRESS.

3a. Registered office.

3b. Storage point(s)

4. Names, addresses, telephone numbers of Director/Partners/Proprietor(s)

S.NO.	Name	Office		Residence	
		Address	Telephone	Address	Telephone

5. Industry Registration/License Details

Registration/ License Number	Date of issue	Valid upto	Issuing Authority

6. Sale Tax Registration Details:-

6a. State Sales Tax

Registration number	Date of issue	Valid upto	Issuing authority

6b. Central Sales Tax

Registration number	Date of issue	Valid upto	Issuing authority

7. Explosives license Details

Registration	Date of issue	Valid upto	Storage capacity



Number			licensed (in kiloliters)

8. Details of Storage

Location	Solvent\Raffinate\Shop	Tank Number	Capacity (in kiloliters)

9. End Use of Solvent/Raffinate/Slop for which the license is required

1. \_\_\_\_\_
2. \_\_\_\_\_
3. \_\_\_\_\_

10. Other conditions of the license.

\_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

11. Details of Solvent/Raffinate/Slop licence

License number	Date of issue	Valid upto (*)	Solvent/Raffinate/Slop	Licensed quantity per year (in Kilolitres)

(\*) License shall be issued for period of one and thereafter shall be renewed for two years on each occasion.

Date \_\_\_\_\_

Place \_\_\_\_\_

Signature \_\_\_\_\_

Name \_\_\_\_\_

Designation:

Seal.

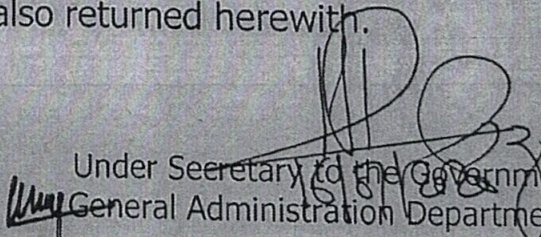
**Government of Jammu and Kashmir**  
**General Administration Department,**  
**(Coordination Section) Civil Secretariat,**  
**Srinagar.**

OM No. GDC -66 / CM /2020  
Dated: 16 .07.2020

**Subject:- "Jammu and Kashmir Solvent, Raffinate and Slop  
(Acquisition, Sale, Storage and Prevention of use in  
Automobile) Licensing Order, 2020".**

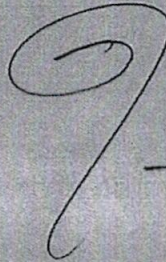
The undersigned is directed to refer the Secretary to the Government, Department of Food, Civil Supplies and Consumer Affairs to his UO No. CA&PD/Legal/87/2016 dated 10.03.2020 regarding the subject cited above and to convey the approval of the Competent Authority (Hon'ble Lieutenant Governor) to the departmental proposal.

The departmental file is also returned herewith.

  
Under Secretary to the Government  
General Administration Department

16/07

~~Secretary to the Government,  
Department of Food, Civil,  
Supplies and Consumer Affairs.  
(CF+NF)~~

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Draft the Jammu and Kashmir Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobile Licensing order, 2020 as vetted are returned herewith. However, Department advised to issue the same only after obtaining the approval of Competent Authority.

*[Handwritten signature]*

23/11

(Khursheed Ahmad Bhat)

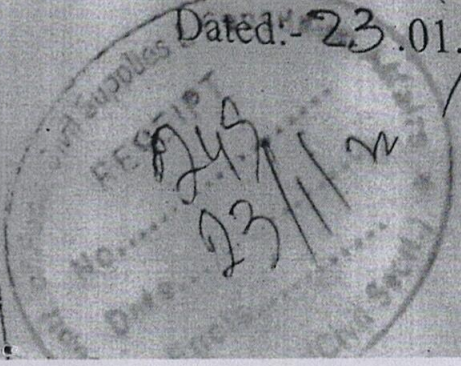
Deputy Legal Remembrancer,

*[Handwritten signature]*  
21/11

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Secretary to Government,  
Department of Food, Civil Supplies and Consumer Affairs  
U.O.NO:- LD (SL)/2019/25-FCS&CA

Dated:- 23.01.2020



*put up for approval of Competent*

*[Handwritten signature]*

11-3-20